

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COMPANY SCHEME PETITION NO. 482 OF 2017

In the matter of the Companies Act, 2013

AND

In the matter of Section 230 to 232 of the
Companies Act, 2013

AND

In the matter of Scheme of Amalgamation of GILL
SHYAM COTEX PRIVATE LIMITED (the
Transferor Company), with GILL & COMPANY
PRIVATE LIMITED, the Transferee Company

GILL SHYAM COTEX PRIVATE LIMITED,) ...Petitioner Company / Transferor

Order delivered on 2nd November, 2017

Coram: B.S.V. Prakash Kumar, Member (J) and

V. Nallasenapathy, Member (T)

For the Petitioner(s) – Rohan P. Munj, Advocate

Per:- V. Nallasenapathy, Member (T)

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition fixed for hearing & final disposal on 7th December, 2017.
3. Learned Counsel for the Petitioner states that in pursuance of directions contained in Order dated 16th March, 2017 passed by the National Company Law Tribunal, Mumbai bench, the Meeting of the Equity Shareholders of the Company was held on 11th May, 2017 at

3:30 p.m. and the requisite forum was present and the scheme was approved unanimously by the Equity Shareholders without any modifications. The Chairman appointed for the meeting of Equity Shareholders has filed his Report dated 11/05/2017 which is annexed as Exhibit – K to the Petition.

4. Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with Section 230 to 232 of the Companies Act, 2013, along with the copy of order passed in Company Scheme Application No. 80 of 2017 by National Company Law Tribunal, Mumbai bench.
5. At least 10 clear days before the date fixed for hearing of the Petition, the Petitioner shall advertise / publish the notice of hearing of the Petition in the same newspaper in which the notice of the meeting was published i.e. "Free Press Journal", in English language and in "Navshakti", in Marathi Language, both having circulation in Mumbai, in accordance with Rule 16 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an Affidavit of Service regarding the directions given by the Tribunal three (3) days before the date of fixed for final hearing and do report to this Tribunal that the directions regarding the issue of advertisement of notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)

Dated: 02/11/2017